



2026:AHC:22701

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1466 of 2026

Brahma Nand Shukla

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Onkar Nath
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Onkar Nath, learned counsel for the writ petitioner and Sri R.S. Umrao, learned Standing Counsel for the State.

2. On the oral request of learned counsel for the writ petitioner, he is permitted to implead Chief Medical Officer, Etah as Respondent no.4.

3. The case of the writ petitioner is that he was appointed on the post of Dark Room Assistant on 29.09.1995. The writ petitioner claims that he has been doing work of X-ray Technician and there is a Government Order dated 24.01.1997 whereby it is provided that 25% of posts of X-ray Technicians may be filled up by appointing the Dark Room Assistants after they had completed the training of X-ray Technicians.

4. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.4/Chief Medical Officer, Etah.

5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.4, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

February 3, 2026

N.S.Rathour

(Vikas Budhwar,J.)